

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5295  
ANSWERED ON:13.12.2010  
SOCIAL SECURITY TO CONSTRUCTION WORKERS  
Bajwa Shri Partap Singh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of laws in existence, which provide social security benefits to the building and construction workers;
- (b) whether there are any impediments in their implementation;
- (c) if so, the reasons for the same;
- (d) whether the Union Government has issued any directions to the State Governments and Union Territories for the setting up of Welfare Boards;
- (e) if so, the details thereof alongwith the number of State Governments which have constituted the Welfare Boards; and
- (f) the total amount collected so far and passed on to the State Welfare Boards?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (f): A Statement is annexed.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (f) OF LOK SABHA UNSTARRED QUESTION NQ.5295 FOR 13.12.2010 BY SHRI PARTAP SINGH BAJWA REGARDING SOCIAL SECURITY TO CONSTRUCTION WORKERS

(a) to (c): The Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers' Welfare Cess Act, 1996 with a view to regulating the employment and conditions of service of building and other construction workers and provide for their safety, health and welfare measures etc. Under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, every State Government has to constitute a State Building and Other Construction Workers Welfare Board. The functions of the Board include providing welfare and social security measure such as immediate assistance to a beneficiary in case of accident, payment of pension to the beneficiaries who have completed the age of 60 years, loan and advances for construction of a house, paying amount in connection with premia for Group Insurance Scheme etc.

(d) to (e): The Central Government has issued directions to the concerned State Governments/UTs to set up the Welfare Board under Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996. As per the information received from the States/UTs, 31 State/UTs have constituted the Welfare Boards.

(f): Under the Building and Other Construction Workers' Welfare Cess Act, 1996, a cess @ 1% of the construction cost is collected by the State and given to the respective Welfare Boards for meeting the expenses on welfare of construction workers. As per information received from States/UTs total amount of cess collected upto 30.6.2010 is Rs.3251 Crore (approximate). The state-wise list is placed in the Annexure.